

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 200/03.

Wednesday this the 4th day of June 2003.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T.NAYAR, ADMINISTRATIVE MEMBER

R. Gunasekharan  
S/o N.Ramaswamy,  
Junior Engineer/Works/Grade I,  
Southern Railway, Office of the  
Deputy Chief Engineer, Construction,  
Salem. .... Applicant

(By Advocate Mr.T.C.Govindaswamy)

VS

1. Union of India represented by the  
The General Manager,  
Southern Railway, Headquarters Office, Chennai.
2. The Chief Electrical Engineer,  
Railway Electrification, Southern Railway, Trichur.
3. The Chief Project Manager,  
Railway Electrification, Madras Egmore, Madras.
4. The Chief Administrative Officer,  
Construction, Southern Railway,  
Bangalore - 560 046 .... Respondents

(By Advocate Smt.Rajeswari Krishnan)

The application having been heard on 4th June 2003,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The OA has been filed seeking to set aside Annexure A 4  
order dated 20.6.98 imposing on the applicant a penalty of censure,  
Annexure A 6 order dated 12.11.98 rejecting his appeal and Annexure  
A. 8 order dated 1.10.99 refusing to interfere in the revision.  
The OA has been presented only on 4.3.03 after a delay of 884 days.

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2.

We have today dismissed the MA for condonation of delay as there was no reason for condonation. Hence this application filed long after the period of limitation prescribed in Section 21 of the Administrative Tribunal Acts is rejected Under Section 19(3) of the Act. No costs.

Dated the 4th day of June, 2003



T.N.T. NAYAR  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

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